



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ६, अंक २२(५)] बुधवार, जून २५, २०१४/आषाढ ४, शके १९३६ [पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ७९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Homoeopathic Practitioners' and the Maharashtra Medical Council (Amendment) Act, 2014 (Mah. Act No. XIX of 2014), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XIX OF 2014.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 25th June 2014).

An Act further to amend the Maharashtra Homoeopathic Practitioners' Act and the Maharashtra Medical Council Act, 1965.

XII of
1960.
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XLVI of
1965.

WHEREAS it is expedient further to amend the Maharashtra Homoeopathic Practitioners' Act and the Maharashtra Medical Council Act, 1965, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-fifth Year of the Republic of India as follows :—

CHAPTER I

PRELIMINARY

1. (1) This Act may be called the Maharashtra Homoeopathic Practitioners' and the Maharashtra Medical Council (Amendment) Act, 2014.

Short title
and
commence-
ment.

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

CHAPTER II

AMENDMENT OF THE MAHARASHTRA HOMOEOPATHIC PRACTITIONERS' ACT.

Amendment of section 20 of XII of 1960. 2. In section 20 of the Maharashtra Homoeopathic Practitioners' Act, XII of 1960. in sub-section (12), in clause (a), for the word "only", the following portion shall be substituted, namely:-

"and the Modern Scientific Medicine (Allopathy) in the State to the extent of knowledge received by passing the Certificate Course in Modern Pharmacology approved by the State Government".

CHAPTER III

AMENDMENT OF THE MAHARASHTRA MEDICAL COUNCIL Act, 1965.

Amendment of section 2 of Mah. XLVI of 1965. 3. In section 2 of the Maharashtra Medical Council Act, 1965 Mah. XLVI of 1965. (hereinafter referred to as "the principal Act"),-

(a) in clause (d),-

(i) for the words "or Biochemic System of Medicine;" the words "system of medicine;" shall be substituted;

(ii) the following proviso shall be added, namely:-

"Provided that, nothing in this clause shall mean to exclude the registered practitioner as defined in clause (16) of section 2 of the Maharashtra Homoeopathic Practitioners' Act who have passed the Certificate Course in Modern Pharmacology approved by the State Government;"

(b) in clause (h), after the words "maintained under this Act" the words and figures "and includes a separate register which shall be maintained by the Council for those covered by entry 28 of the Schedule" shall be added.

Amendment of section 10 of Mah. XLVI of 1965. 4. In section 10 of the principal Act, in clause (c), after the words "the conduct of practitioners" the words and figures "including those covered by entry 28 of the Schedule" shall be added.

Amendment of Schedule of Mah. XLVI of 1965. 5. In the Schedule to the principal Act, after entry 27, the following entry shall be added, namely :-

"28. Registered practitioner as defined in clause (16) of section 2 of the Maharashtra Homoeopathic Practitioners' Act who have passed the Certificate Course in Modern Pharmacology approved by the State Government .".